

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 531/TT/2025**

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for the transmission assets under the “Implementation of the 220kV bays for RE generators and the 400 / 220 kV ICT’s at Bikaner-II PS” in the Northern Region.

Petitioner : POWERGRID Bikaner Transmission System Limited (PBTSL).

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 16 Others.

Date of Hearing : **9.9.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Zafrul Hasan, PBTSL  
Shri Angaru Naresh Kumar, PBTSL  
Shri Vijay G., PBTSL  
Shri Raman Kumar, PBTSL

**Record of Proceedings**

The matter was called out for a virtual hearing.

2. At the outset, the Petitioner’s representative submitted that the Petitioner has filed the information called for vide the TV letter dated 6.2.2026 and the RoP for the hearing dated 31.7.2026.
3. After hearing the parties, the Commission directed as under:
  - i) The Respondents to file their respective replies, if not already filed, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter;
  - ii) The Petitioner is directed to furnish the following information on an affidavit, within two weeks with a copy to the Respondent(s):
    - a) The scheme-wise status of all the transmission schemes covered under the Transmission Licence granted in Petition No. 137/TL/2022 and the amendment thereto in Petition No. 181/TL/2023, indicating the corresponding transmission



- tariff Petition Number, Date of Commercial Operation (COD), and the reasons for non-filing of a single tariff Petition, if any, with respect to the licensed transmission schemes;
- b) Details of the variation in capital cost vis-à-vis the awarded cost of the transmission scheme, along with the reasons for such variation, duly supported by the relevant documents;
  - c) Investment Approval (IA) was accorded on 22.8.2022, whereas the Transmission Licence was granted on 21.11.2022. Clarify the reasons for obtaining the IA prior to the grant of the Transmission Licence;
  - d) Reconcile the Initial Spares as per the Auditor's Certificate, Form-5, and Form13, and submit the details of the Plant and Machinery cost up to the cut-off date;
  - e) Mapping of the transmission assets implemented/ to be implemented, along with the corresponding Petition Number, vis-à-vis the scope of work covered under the IA accorded by the Petitioner's company vide Board Resolution dated 22.8.2022;
  - f) Abstract of the Estimated Cost of ₹9246.00 lakh, including IDC of ₹576.00 lakh, as approved under the IA accorded by the Petitioner's Company vide Board Resolution dated 22.8.2022;
  - g) Form-5A, Form-7B, and Form-12;
  - h) Revised Cost Estimate (RCE);
  - i) Liability Flow Statement in Excel Format;
  - j) Justify the discrepancy between the Notional IDC value of `3.65 lakh shown in the Excel working and the claimed value of `3.63 lakh in the Petition and accordingly submit the revised claim with the corrected Notional IDC value along with the supporting calculation;
  - k) Loan documents and basis for considering the interest rates in Form-9C.
4. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**sd/-  
(T.D. Pant)  
Joint Chief (Law)**

